को फरवरी, 1980 से 31 जनवरी 1981 तक दी अवधि के दौरान प्रत्येक महीने में पृथक-पृथक कितना डीजल और पैट्रोल दिया गया ; और

(ख) पेट्रोल और डीजल के उपभोग में मितव्ययिता बरतने के लिये सरकार ने क्या कार्यवाही की है ?

पैट्रोलियम, रसायन और उर्वरक मंत्री (श्री प्रकाश चन्द्र सेठी) : (क) मंत्रालयों/संवद्ध कार्यालयों और स्वायत्त केन्द्रीय कार्यालयों में डीजल से चलाई जाने वाली गाड़ियों की संख्या बहुत कम है और इन गाड़ियों द्वारा की गई डीजल की खपत देश की कुल खपत जो लगभग 10 मि० मी० टन वर्ष की तुलना में शून्य होगा। मंत्रालय/संवद्ध कार्यालय/स्वायत्त केन्द्रीय कार्यालयों की पेट्रोल की खपत प्रतिवर्ष इंधन की खरीद के संबंध में की गई बजट की व्यवस्थाओं से संचालित होता है। इच्छित आधार पर माह-वार सूचना एकत्र करने में पर्याप्त समय और श्रम लगेगा और प्रस्तावित प्राप्त किये जाने वाले उद्देश्य को प्राप्त नहीं कर सकेगा।

(ख) केन्द्रीय मंत्रालयों/विभागों/राज्य सरकारों और सार्वजनिक क्षेत्र के उपक्रमों को सलाह दी गई थी कि वे अपनी स्टाफ कारों की पेट्रोल की खपत में बचत करें। पेट्रोल के मूल्य पेट्रोल से चलने वाली गाड़ियों के अन्धाधुन्ध प्रयोग को हतोत्साहित करने के लिए बढ़ाये गए है।

T.V. Facilities to All State Capitals

188. SHRI SUBHASH CHANDRA BOSE ALLURI: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether it is a fact that Government propose to proivde T.V. facilities to all the State capitals during the Sixth Plan Period; and

(b) if so, which States will have such facilities during the current year and what are the details of the proposal?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARI KUMUD BEN M. JOSHI): (a) and (b). Due to constraint on resources, it is proposed to set up new TV stations at only 4 State capitals during the Sixth Plan Period (1980—85). The State capitals are Bangalore, Trivandrum, Ahmedabad and Gauhati. It is also proposed to set up a TV Relay Centre at Panaji, the capital of the Union Territory of Goa, Daman and Diu during 1980—85.

सिन्धु पुनर्वास निगम

189. **आचार्य भगवान देव** : क्या **पूर्ति और पुनर्वास** मंत्री यह बताने की की कृपा करेंगें कि :

(क) सिन्धु पुनर्वास निगम, कांडला गांधीधाम गुजरात की स्थापना किस तारीख को और किन उद्देश्यों से की गई थी ;

(ख) उसकी स्थापना से लेकर अब तक इसके उद्देश्य किस हद तक प्राप्त किये गये है ;

(ग) निगम की भावी योजनाएं क्या है ; और

(घ) इसने जो राशि ऋण के रूप के में दी थी उसमें से कितनी राशि इसे वापस प्राप्त हो गई है और कितनी राशि बकाया है ?

पूर्ति और पुनर्वास मंत्रालय में उपमंत्री (श्री पी० के० थुंगन) : (क) से (घ). सिन्ध से आए विस्थापित व्यक्तियों के लिए कांडला में एक टाउनशिप स्थापित करने के लिए सिन्धु पुनर्वास निगम की स्थापना 1948 में की गई थी । इस

प्रयोजन के लिए निगम को 1.20 करोड़ रु० की राशि दी गई थी। निगम द्वारा 3446 मकानों का निर्माण किया गया था और विस्थापित व्यक्तियों को बेच दिया गया था। 1.26 करोड़ रुपये का ऋण ब्याज सहित वसूल किया जा चुका है।

Reviewing of Working of MRTP Act 1969

190. DR. SUBRAMANIAM SWAMY: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether Government are reviewing the working of the MRTP Act of 1969;

(b) whether Government have assessed the efficacy of this Act in prevention of monopoly houses growth; and

(c) the number of cases referred to the MRTP Commission during the last three years?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKAR): (a) and (b). The working of the MRTP Act, 1969 is constantly under review by Government. A High Powered Expert Committee was appointed by Government in June 1977 to go *inter alia* into the working of the Act and recommend measures for the better administration and enforcement of its provisions. The recommendations made by this Committee are under Government's active consideration.

The underlying objective of the MRTP Act is not so much to prevent the growth of the houses covered by the Act, as to ensure that the operation of the economic system does not result in the concentration of economic power to the common detriment or be prejudicial to 'public' interest'. This objective is sought to be achieved through regulation of proposals emanating from undertakings registered or registrable under the Act, for substantial expansion, or for the establishment of new undertakings, or for merger, amalgamation or takeovers. These proposals are subjected to close scrutiny in the light of the current socio-economic policies of Government and the criteria laid down in section 28 of the MRTP Act itself.

(c) During the calender years 1978, 1979 and 1980, proposals of 9 undertakings as listed in the attached Statement were referred to MRTP Commission, under sections 21 & 22 of the Act.

Statement

Sl. No.	Name of the Company	Section under which referred	Date of reference
1.	M/s Vulcan Laval Ltd.	21 (3) (b)	15-2-1978
2.	M/s Hindustan Ferodo Ltd.	22 (3) (b)	13-11-1978
3.	M/s Swadeshi Polytex Ltd.	21 (3) (b)	31-1-1979
4.	M/s Indian Oxygen Ltd.	22 (3) (b)	15-10-1979
5.	M/s Brooke Bond India Ltd.	22 (3) (b)	14-11-1979
6.	M/s Synthetics & Chemicals Ltd.	21 (3) (b)	24-6-1980
7.	M/s Alkali & Chemical Corporation of India Ltd.	21 (3) (b)	2-12-1980
8.	M/s National Organic Chemical Industries Ltd.	22 (3) (b)	2-12-1980
9.	M/s Rallis India Ltd.	22 (3) (b)	8-12-1980